

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 4**  
**(IB)-288(PB)/2019**

**IN THE MATTER OF:**

Mr. Ajit Shrivastava & Ors. ... Applicant/Petitioner  
Vs  
M/s. Gayatri Hospitality and Realcon Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 07.11.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Petitioner : Mr. Aishvary Vikram, Mr. V.C. Shukla, Mr. Siddharth Relan, Advs.  
For the Applicant : Mr. Gaurav Malik, Adv. in IA 3534/2022  
For the Corporate Debtor : Mr. P. Nagesh, Sr. Adv., Mr. Ashish Choudhury, Mr. Abhishek Arora, Advs.  
For the Adv. Commissioner : Mr. Karan Kohli, Adv. for Mr. Abhishek Anand, Adv.

**ORDER**

Ld. Counsel Mr. Aishvary Vikram appeared on behalf of the Petitioner.

Ld. Sr. Counsel Mr. P. Nagesh also appeared on behalf of the Corporate Debtor.

Ld. Counsel Mr. Karan Kohli appeared on behalf of the main counsel Mr. Abhishek Anand for the Advocate Commissioner.

Based on the Advocate Commissioner's report, both counsels for the parties want to file the written submissions along with the judgements if any on the basis of the report through soft copies and also want to make their submissions.

At the request, list the matter along with all the pending applications for a physical hearing **on 04.12.2023**.

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**